

Gap between missing children and rescued children

3731. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the gap between missing children and rescued children has increased over the years which reflects that Government has miserably failed in rescuing/tracing missing children;

(b) if so, the details thereof;

(c) whether any proposal is pending with Government to augment the mechanism to trace the children or put new proposal replacing the existing mechanism to trace the missing children;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per the information provided by National Crime Records Bureau (NCRB), the details of cases registered, number of children unrecovered/untraced missing children from previous years, children missing during the year, traced and untraced under missing children (upto 18 years) during 2014-16, are given as under:—

Year	Total Children Missing (including unrecovered/ untraced missing children from previous year	Total Recovered/ Traced
2014	108507	65754
2015	102790	54449
2016	111569	55944

(c) to (e) The Ministry of Women and Child Development is already implementing a centrally sponsored Scheme *i.e.* Child Protection Services (CPS) scheme for establishing child protection mechanisms in the States/UTs and to create a safety net for children so that they don't fall pray to vulnerable situations. Under CPS, the Ministry of Women and Child Development has developed web portals "Track Child" and "Khoya-Paya" to track the missing and found children. The Khoya-Paya has been integrated as citizen's corner on Track Child portal.

In addition, Standard Operating Procedure (SOP) has been prepared for tracing of missing children, and has been circulated to all the States and UTs for further dissemination to all other stake holders such as Police, Child Welfare Committees

(CWCs) Juvenile Justice Boards (JJBs), etc. This SOP lays down the uniform guidelines for expediting the search and rehabilitation of missing child.

In order to reach out to all the children in distress, a 24X7 toll-free child helpline 1098 *i.e.* CHILDLINE is operated through NGOs. CHILDLINE 1098 provides emergency outreach services to children in difficult circumstances. The Ministry of Women and Child Development has also established 33 Railway Childlines in major railway platforms all over the country. Railway Childlines provide emergency service for children in need of care and protection. These Child Help Desks/Kiosks/Booths are receiving, rehabilitating and restoring children. The Government of India has also designed special training programmes for senior police officers to train and sensitise on issue of missing/recovered children and their rehabilitation.

‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens rests primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

The Ministry of Home Affairs has issued advisory dated 25.06.2013 advising States/UTs to file FIR in case of Missing Children in pursuance of direction of Hon’ble Supreme Court in the matter of W.P. (Civil) No. 75 of 2012.

Ministry of Home Affairs has issued several other advisories for combating crimes against children. These advisories are also available on www.mha.gov.in.

Amendment to CrPC

3732. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken steps to implement the recommendations of the 268th Law Commission report on bail, especially on the proposed amendments to the Criminal Procedure Code;

(b) if so, what steps have been taken by Government to implement the proposed amendments; and

(c) if not, what steps Government intends to take on the report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As the criminal laws and criminal procedure are in the Concurrent List in the Seventh Schedule to the Constitution of